

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 276/MP/2024 along with IA Nos. 99/2024 & 100/2024

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoices raised by the Respondent No. 1 on the Petitioner for being void, illegal and non-est, and seeking appropriate directions against the Respondent No. 1 to withdraw the invoices uploaded on the PRAAPTI portal and restraining it from issuing or uploading any further invoices on the said portal and from taking any coercive actions in furtherance of such invoices, including by way of seeking regulation of open access under the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022.

Petitioner : MSEDCL

Respondents : RGPPL and 2 others

Date of Hearing : **16.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri C.S. Vaidyanathan, Senior Advocate, MSEDCL
Shri Sanjay Sen, Senior Advocate, MSEDCL
Ms. Mandakini Ghosh, Advocate, MSEDCL
Ms. Neha M. Dabral, Advocate, MSEDCL
Shri Vishal Binod, Advocate, MSEDCL
Shri Sagnik Maitra, Advocate, MSEDCL
Ms. Rimali Batra, Advocate, MSEDCL
Ms. Sanika Dalvi, Advocate, MSEDCL
Shri Abhishek Lalwani, Advocate, MSEDCL
Shri Ramji Srinivasan, Senior Advocate, RGPPL
Ms. Swapna Seshadri, Advocate, RGPPL
Shri Anand K. Ganesan, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL

Record of Proceedings

After hearing the learned Senior counsel for the Petitioner and the Respondent RGPPL at length, the Commission reserved its order in the petition.

2. At the request of the learned Senior counsels, the Commission permitted the parties to file their respective notes of arguments (not exceeding three pages), latest by **14.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

